

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1291 of 2019

IN THE MATTER OF:

Mukesh Kumar **...Appellant**

Vs

S.C. Ahuja & Ors. **....Respondents**

Present:

For Appellant: Mr. Rajiv Ranjan, Sr. Advocate along with Mr. Mayank Wadhwa, Mr. Yogesh Mittal, Ms. Swati Bhatnagar Advocates

For Respondents: Mr. Lokesh Bhoa, Advocate for Respondent Nos. 1 & 2.

Mr. Uday N. Tiwary, Mr. Utkarsh Tiwary, Advocates for Impleading Applicant.

Mr. M Singh, IRP

ORDER

07.01.2020 It is represented by Mr. Mayank Wadhwa, Learned Advocate appearing on behalf of the Appellant that the parties have settled the matter and entered into a Memorandum of Undertaking on 02.01.2020 and hence the Appellant is withdrawing the instant Appeal.

Recording aforesaid fact, the instant Company Appeal(AT)(Insolvency) No. 1291 of 2019 is dismissed as withdrawn. **Dasti** service is permitted.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)